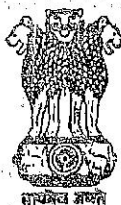


**The Tripura Electricity Regulatory
Commission (Conditions of service of
Chairman) Rules, 2003**

TRIPURA



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Agartala, Tuesday, December 16, 2003 A. D. Agrahayana 25, 1925 S.E.

PART-I--Orders and Notifications by the Government of Tripura.

The High Court. Government Treasury etc.

GOVERNMENT OF TRIPURA
DEPARTMENT OF POWER
TRIPURA, AGARTALA.

No. F. 1 (17) Commr/power/2003

Dated, Agartala, the December 10th 2003.

NOTIFICATION

In exercise of Powers conferred under section 180 sub-section 2 (d) read with section 89 sub-section (2) of the Electricity Act, 2003, Governor of Tripura is pleased to make the following rules, prescribing the conditions of the service of the Chairman of Tripura State Electricity Regulatory Commission Notified vide No. F. 1 (17) Commr/Power/2003 dated November 14, 2003 namely ;

<i>Short Title and commencement</i>	1.	(1) These rules may be called the Tripura Electricity Regulatory Commission (Conditions of service of Chairman) Rules, 2003. (2) They shall come into force from the date of their publication in the Tripura Gazette.
<i>Definition</i>	2.	Words and expressions used in these rules shall have the meaning respectively assigned to them in the Electricity Act, 2003.
<i>Salary</i>	3.	The Chairman of the Commission shall be appointed in the Scale of pay of Rs. 18,400-500-22,400/- with eligible Dearness Allowances and all other allowances admissible to corresponding Grade Officers of All India Services posted in the State. In case the person is appointed from Government service after his retirement then he will be entitled to draw pay minus pension drawn : Provided that the higher pay scale may be considered in the case of candidates with suitable qualification, experience and appropriate status.
<i>Previous employment</i>	4.	The person appointed as Chairman would have to resign from the service to which he/she belongs even if on the date of his/her appointment he/she has not attained the age of superannuation.
<i>Travelling Allowance</i>	5.	For journeys performed on duty or at the time of appointment/retirement, the Chairman of the Commission shall be entitled to draw such travelling allowances as are admissible to corresponding Grade Officers of All India Services posted in the State.

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| <i>Transport</i> | 6. | Chairman of the Commission shall be provided with a staff car with driver. |
| <i>Medical</i> | 7. | Medical treatment for the Chairman and his dependent family members, during the tenure of his appointment, shall be provided in accordance with the rules applicable to corresponding Grade Officers of All India Services posted in the State. |
| <i>Housing</i> | 8. | The Chairman of the Commission shall be provided with accommodation of the status admissible to corresponding Grade Officers of All India Services posted in the State. |
| <i>Miscellaneous</i> | 9. | In respect of any matters of conditions of service not prescribed under these rules, the Chairman of the Commission shall be governed by the rules and orders as are applicable to corresponding Grade Officers of All India Services posted in the State. |

By order of the Governor,

K. Choudhury
Deputy Secretary (Power)
to the Government of Tripura.